

PETITIONER:
UDAJI BHAGAJI & ORS

Vs.

RESPONDENT:
BACHUSHA DADUSHA & ORS.

DATE OF JUDGMENT: 15/03/1996

BENCH:
N.P. SINGH

ACT:

HEADNOTE:

JUDGMENT:

O R D E R

In view of the judgment in Civil Appeals Nos. 4466-67 of 1996 (Arising out of SLP (C) Nos. 16530-31 of 1993 & allied matters), Lilaben Udesing Gohel, etc. v. The Oriental Insurance Company Ltd. & Others, etc. it is now not necessary to grant permission to file the special leave petition against the order proposed to be challenged. The Interlocutory Application will, therefore, stand disposed of. However, appropriate orders may be obtained from the Tribunal/High Court in the light of the decision in the aforesaid case.